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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.280/96

New Delhi this the 24th day of July, 1996.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Pandev,  
Retd. Chowkidar,  
C.P.W.D. (Electrical Division IV),  
R/o Staff Quarter No.13,  
Gandhi Samadhi,  
Mahatma Gandhi Marg,  
New Delhi-110002.

...Applicant

(By Advocate Sh. R.L. Sethi)

Versus

Union of India, through:

1. The Chief Engineer (Electrical)  
C.P.W.D. Nirman Bhawan,  
New Delhi-110011.

2. The Superintending  
Engineer (Electrical),  
C.P.W.D. Electrical  
Division No. IV,  
I.P. Estate,  
New Delhi-110002.

..Respondents

(By Advocate Mrs. S.R. Khan)

ORDER (Oral)  
(Hon'ble Mr. S.R. Adige)

We have heard Sh R.L. Sethi, learned  
counsel for the applicant and Mrs. S.R. Khan,  
counsel for the respondents.

2. In the background of paragraph-6 of  
the reply of the respondents, both the learned  
counsel agree that this OA be disposed of with  
a direction to respondent No.1 to dispose of  
the applicant's case in accordance with law,  
by a detailed, speaking and reasoned order  
within three months from the date of receipt

An

(6)

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of a copy of this order, under intimation to him.

3. We order accordingly. No costs.

A Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S. R. Adige

(S.R. Adige)  
Member(A)

'Sanju'